

**GOVERNMENT OF INDIA
FINANCE
LOK SABHA**

UNSTARRED QUESTION NO:1690
ANSWERED ON:12.12.2003
NPA OF BANKS/ FI
PRABHA RAU

Will the Minister of FINANCE be pleased to state:

- (a) the total amount of non-performing assets recovered by the financial institutions including the banks from the defaulting companies during the last one year;
- (b) the total amount of NPAs to be recovered by each financial institution/bank; and
- (c) the concrete steps have been taken or are proposed to be taken to recover all the outstanding NPAs from the defaulting companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANANDRAO VITHOBA ADSUL):

- (a) As per the Reserve Bank of India, total amount of recoveries (including write offs) of non-performing assets made by scheduled commercial banks in 2002-03 was Rs.23,182 crore. As reported by SIDBI, IDBI, MBI, EXIM Bank, IFCI and NABARD, the amount of NPAs recovered by them during 2002-03 was Rs.927.48 crore.
- (b) Total amount of NPAs to be recovered, as on 31.3.2003, by SIDBI, IDBI, IIBI, EXIM bank, IFCI and NABARD was Rs.473.12 crore, Rs.7059.00 crore, Rs.1556.00 crore, Rs.784.00 crore, Rs.7161.01 crore and Rs.0.31 crore respectively. As reported by RBI, the outstanding NPAs of scheduled commercial banks as on 31.3.2003 (bank-wise details) are given in the enclosed statement.
- (c) Government have introduced several enabling measures for improving the situation arising out of growing incidence of Non-Performing Assets (NPAs). These comprise strengthening of Debt Recovery Tribunals (DRTs), introduction of Corporate Debt Restructuring (CDR) mechanism, enactment of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SRES) and the setting up of Asset Reconstruction Companies (ARCs). RBI has also issued circulars to FIs and Banks to enter into non-discretionary and non-discriminatory mechanism for recovery of NPAs in all sectors through compromise settlements under One Time Settlement Scheme (OTS).